

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Subject : Petition towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.

Date of hearing : 13.8.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Bhushan Power and Steel Limited

Respondents : GRIDCO Limited and others.

Parties present : Shri Rajiv Yadav, Advocate for petitioner
Shri R.K. Mehta, Advocate for GRIDCO
Shri R.B. Sharma, Advocate for OPTCL

Record of Proceedings

Learned counsel for GRIDCO submitted that aggrieved by the Commission's order dated 9.5.2013, respondent No. 1, GRIDCO has filed an appeal before Appellate Tribunal of Electricity. Learned counsel further submitted that while admitting the appeal, Hon`ble Appellate Tribunal had directed the Member-Secretary, ERPC to continue with the proceedings. However, ERPC will not submit the final report to CERC during the pendency of the appeal. Learned counsel for GRIDCO requested the Commission to adjourn the matter till pending disposal of the appeal.

2. The representative of the ERPC requested to grant one month time for submission of the report
3. Learned counsel for the petitioner did not have any objection to the request of ERPC.
4. The petition shall be listed for hearing on 8.10.2013.

By order of the Commission

Sd/-
(T. Rout)
Chief (Legal)